

(c) *Ex-gratia* is paid to the victims of train accidents and untoward incidents at the following scales:

Train Accident (Sec.124)		Untoward Incident (Sec. 124-A)
In case of death	₹50,000/-	₹15000/-
In case of grievous injury	<ul style="list-style-type: none"> <li>• ₹ 25,000/- lump sum for hospitalisation upto 30 days.</li> <li>• ₹ 300 per day at the end of every 10 day period or discharge, whichever is earlier.</li> </ul>	<ul style="list-style-type: none"> <li>• ₹5000/- lump sum for hospitalisation upto 30 days.</li> <li>• ₹1000/- per week or part thereof the period for indoor treatment upto further six months of hospitalisation.</li> <li>• ₹500/- per week or part thereof the period for indoor treatment upto further five months of hospitalisation.</li> </ul>
The maximum period for which ex-gratia is payable to the grievously injured passenger will be 12 months.		
In case of simple injury	₹5000/-	₹500/-

(d) The insurance scheme is available on optional basis to passengers of all reserved classes (SL, 1AC, 2AC, 3AC etc.) of all trains except passenger trains and sub-urban trains for tickets booked online on the IRCTC websites.

#### **Train accident near Kanpur**

†2866. SHRI RAM NATH THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) the number of passengers who were travelling in the 14 coaches of the train that met with an accident near Kanpur;

(b) the number of passengers, with reserved tickets, who were killed and those who survived out of the total number of passengers;

(c) the State-wise details of passengers travelling in the train and the number of passengers from Bihar out of them, the details thereof, including the mobile numbers of the passengers; and

(d) whether the compensation provided by Government has reached the family members of the passengers who lost their lives, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) A total of 751 reserved passengers were travelling in 11 reserved coaches of Train No. 19321 which met with an accident near Kanpur. Since unreserved tickets are not train specific, it is not possible to furnish the details of unreserved passengers travelling in the train.

(b) A total of 152 passengers including children, for whom no berth was booked, died in the accident. However, out of 751 passengers travelling on confirmed/RAC accommodation, 98 passengers died while 653 survived.

(c) State-wise data of passengers travelling is not maintained.

(d) No compensation has been paid by Railways. However, *ex-gratia* amount of ₹98,90,000 has been paid by Railways to the family members of the passengers who lost their lives and to the passengers who sustained injuries in the accident. In addition, an *ex-gratia* amount of ₹17,00,000 has also been paid under Prime Minister's National Relief Fund.

#### **Rail Radio service in trains**

2867. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Ministry is planning to introduce Rail Radio service in trains, if so, the details thereof; and

(b) the details of the uses of this system in coordinating the Railways with the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) and (b) Yes, Sir. As announced by the Minister of Railways in the Railway Budget 2016-17, it is proposed to provide train borne entertainment by installing Public Address systems in trains. Details have not been finalized but no expense is envisaged by Railways as the services are to be operated by selected licensees, through commercial advertisements.

#### **Railway projects in Bihar and Jharkhand**

†2868. SHRI PREM CHAND GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) the State-wise details of the on-going railway projects in Bihar and Jharkhand during the last three years;

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†Original notice of the question was received in Hindi.